

**GOVERNMENT OF INDIA
COMMUNICATIONS AND INFORMATION TECHNOLOGY
LOK SABHA**

UNSTARRED QUESTION NO:2829
ANSWERED ON:07.12.2009
ALLOCATION OF ADDITIONAL SPECTRUM
Ray Shri Rudramadhab

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether the Telecom Regulatory Authority of India (TRAI) has registered its objection to the ruling of Telecom Disputes Settlement and Appellate Tribunal (TDSAT) for not following uniform policy while recommending the subscriber linked criteria for allocation of additional spectrum in the country;
- (b) if so, the details thereof alongwith the names of the telecom companies and the quantity of additional spectrum has been allocated;
- (c) whether the Government has any proposal to revise the present rule; and
- (d) if so, the details thereof?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI GURUDAS KAMAT)

(a) No, Madam.

(b) Not applicable in view of (a) above.

(c) & (d) A committee was constituted in DOT with members from TEC, C DOT, Wireless and other Wings of DOT, Professors from IIT, IIM, MDI and Ministry of Defence. The committee submitted its report. The recommendations of the committee have wider implications on Telecom sector, hence it is referred to TRAI for their recommendations / comments. A decision will be taken by the Government on receipt of TRAI recommendations.